

[Placed in Library. See No. L.T. 2128/86]

- (d) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, for the year 1982-83.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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12.19 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to drop the proposal of shifting of Thorium plant of Indian Rare Earth Ltd., from Bombay to Orissa**

MR. SPEAKER : The House shall now take up matters under Rule 377.

SHRI SHARAD DIGHE (Bombay North Central) : Thorium plant of Indian Rare Earths Limited working under the administrative control of the Department of Atomic Energy is at present located in the premises of Bhabha Atomic Research Centre at Trombay, Bombay, since August, 1955. Nearly 206 employees are working therein. The factory's finished products are partly used for commercial application such as incandescent lamps gas mantle industries. 90 per cent of the consumers of thorium nitrate are in Bombay. The plant also is catering to the needs of BARC itself. Most of the chemicals needed for the process are also from Bombay. The infrastructure

facilities of BARC are also being utilised by the Plant. On the 1st March 1982 even the foundation-stone laying ceremony for the construction of new thorium plant was also performed. Management have also spent nearly Rs. 30 lakhs in order to have pollution control facilities. And now the factory is proposed to be shifted to Orissa. In the aforesaid circumstances it is not advisable to shift the factory. The employees will also suffer great hardships. I request the Government to drop the proposal of shifting the factory from Bombay.

- (ii) **Need to bring Vasai, Nalasopra and Virar areas of Maharashtra under the jurisdiction of the proposed corporation of Telecommunication for Delhi and Bombay**

SHRI ANOOPCHAND SHAH (Bombay North) : I would like to draw the attention of the Minister for Telecommunication to this aspect. It is understood that Government propose to form a Corporation of Telecommunication in Delhi and Bombay—Telephone jurisdiction on an experimental basis.

As we are aware of the fact that areas of Vasai and Virar are not under Bombay telephones at present but these two suburbs are part and parcel of city of Bombay and the people from Vasai, Nalasopara and Virar are very much eager to come under Bombay Telephones as their all activities are closely connected with city of Bombay. There is a proposal to have microwave facility from Prabhadevi Exchange (Bombay) to Vasai Exchange. I request Honourable Minister to consider the proposal to include Vasai, Nalasopara and Virar areas into new proposed Corporation of Telecommunication Department.

[Translation]

- (iii) **Need to take over the Sitamarhi-Bagmati Irrigation Project for early completions**

SHRI R. S. KHIRHAR (Sitamarhi) : Mr. Speaker, Sir, Sitamarhi Bagmati Irrigation Project was started 15 years back. Government funds to the tune of crores of rupees have been spent and hundreds of acres of land acquired for the purpose of

constructing the canal and the dam are lying unutilised because neither the construction of dam nor digging up of canal has been completed so far. About 75 villages have been displaced. The population in Bagmati area which is spread on hundreds of miles is on the verge of ruin. I have repeatedly drawn the attention of the Central Government to this project. I would, therefore, once again request the Central Government to take over this project, otherwise its future will be in dark.

[English]

- (iv) **Need to solve the problem of mining rejects emanating from Iron ore and manganese mines in the district of Goa**

SHRI SHANTARAM NAIK (Panaji) : The district of Goa, in the Union Territory of Goa, Daman and Diu has a number of iron ore and manganese mines. The country has earned considerable foreign exchange on account of the export of these items. These mines have also generated employment in the territory and, before the liberation of Goa, these mines were the single largest avenue for the employment of Goa labourers.

Yet, mining rejects emanating from these mines are a source of constant nuisance to the people of North Goa where, most of these mines are located. Rivers and rivulets get filled up with these rejects and, sometimes small rivulets just cease to exist. People residing in these areas cannot even prevent dust particles going in their body along with the food.

Therefore, it is required that instead of resorting to any patchy solutions to this issue, the Central Government, specially the Ministry of Steel and Mines, should take an initiative and call for a meeting consisting of representatives of Goa Mine owners, representatives of Goa Government and other connected parties and find a permanent solution to the problem.

- (v) **Need to impress upon Punjab Government to hand over the control of headquarters of Ropar,**

**Harika and Ferozepur to
Bhakra Beas Management
Board**

SHRI VIRDHI CHANDER JAIN (Barmer) : The headquarters of Ropar, Harika, and Ferozepur are at present under the control of Punjab Government whereas in accordance with the provisions of Punjab Re-organization Act, 1966, the maintenance and operation of the Ropar, Harika and Ferozepur and such other works as the Central Government may specify, should be under the control of Bhakra Beas Management Board.

The matter is being pursued by the Government of Rajasthan since long at various levels. It was also taken up by Rajasthan in the Northern Zonal Council. The matter was later on taken up by the Chief Minister of Rajasthan in the meeting taken up by the Prime Minister regarding Thein Dam on 3-10-1977 and 14-2-1979. In both these meetings the then Prime Minister observed that the provisions of Punjab Re-organization Act in this respect should be implemented immediately and the Central Government should ensure this. But this has been implemented so far.

Bhakra Beas Management Board is working out share of water of various States but it is not in a position to make delivery of water accordingly as the control of headquarters still remains with Punjab due to which Rajasthan gets insufficient as well as erratic supplies due to which crops fail.

It is therefore requested that the Central Government must interfere and press Punjab Government to hand over the control of headquarters of Ropar, Harika and Ferozepur to Bhakra Beas Management Board.

- (vi) **Need to start a carpet technology centre at Bhavani Taluk in Tamil Nadu**

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Mr. In Tamil Nadu, Bhavani Taluk in Periyar District is world famous for carpets.

12.20 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]